

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.364/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL).**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2021**

Name of the Company: Silvassa Cement Products Pvt Ltd
V/s
Noor India Buildcon Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

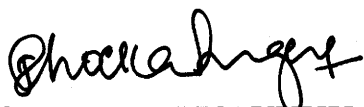
**ORDER
(through video conferencing)**

Mr. Gaurav Kumar, PCS appeared on behalf of Petitioner. Mr. D.K Trivedi, Advocate appeared on behalf of Respondent.

The Petitioner is allowed to rectify the defects within 7 days with an advance copy to the other side.

The Respondent is at liberty to file additional reply, if any, by serving advance copy to the other side.

List the matter on 02.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 13th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**